

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI
BEFORE SHRI R. K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
ITA No. 6535/Del/2014
Asstt. Year : 2011-12**

Almora Zila Sehkari Bank Ltd. Mall Road Almora	Vs	DCIT Nainital
(APPELLANT)		(RESPONDENT)
PAN No. AAALA0018J		

**Assessee by : None
Revenue by : Sh. R.C.Danday, Sr. DR**

Date of Hearing : 26.09.2017	Date of Pronouncement : 26. 09.2017
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ORDER

Per R.K.Panda, AM:

This appeal filed by the assessee is directed against the order dated 16th October, 2014 of the CIT(A)-II Dehradun relating to assessment year, 2011-12.

2. This case was fixed for hearing for the first time on 7th August, 2017 however, due to non-appearance by the assessee on the same date. The case was again fixed for hearing on 26th September, 2017 by issuing fresh notice to RPAD. Although such notice was duly served of the assessee, however, there was non-appearance by the assessee, when the name of assessee was called. This type of attitude on the part of the assessee shows that it is not interested in

prosecuting the appeal filed by it. Therefore, following the decision of the Delhi Bench of the Tribunal in the case of Multiplan India Pvt. Ltd. reported in 38 ITD 320 and the decision of Hon'ble Supreme Court in the case of CIT vs. B. Bhattachargee & Another reported in 118 ITR 461, the appeal filed by the assessee is dismissed in limine. However, if the assessed, through proper application can satisfy the bench for such non-appearance, the Tribunal may at its discretion recall the order. The appeal filed by the assessee is accordingly dismissed.

3. In the result appeal filed by the assessee is dismissed.

(Order Pronounced in the Court at the time of hearing itself i.e. on 26.09.2017)

Sd/-

(Suchitra Kamble)

JUDICIAL MEMBER

Sd/-

(R.K.Panda)

ACCOUNTANT MEMBER

Dated: 26 /09/2017

Binita

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

		Date	<u>Initial</u>	
1.	Draft dictated on	26/09/2017		
2.	Draft placed before author	26/09/2017		
3.	Draft proposed & placed before the second member	26/09/2017		
4.	Draft discussed/approved by Second Member.			
5.	Approved Draft comes to the Sr.PS/PS			
6.	Kept for pronouncement on			
7.	File sent to the Bench Clerk			
8.	Date on which file goes to the AR			
9.	Date on which file goes to the Head Clerk.			
10.	Date of dispatch of Order.			